

(a) whether the Government propose to set up a separate Council for physiotherapists; and

(b) if so, the time by which it is proposed to be set up?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE AND DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI DASAI CHOWDHARY): (a) Yes. It is proposed to set up a combined Council for Physiotherapists and Occupational Therapists with separate cells for Physiotherapists and Occupational therapists.

(b) The D.G.H.S. is formulating the proposal for obtaining the approval of Government.

[*Translation*]

#### Import of Sugar

1646. SHRI TEJ NARAYAN SINGH: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the quantity of sugar imported by the Government during 1990 month-wise with rates thereof;

(b) the rate of sugar prevailing in the International market at the time of signing each of the above contracts; and

(c) the names of the sugar supplying firms and the names of the Indian agents/representatives or persons engaged in it?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDER SINGH): (a)

No imports of sugar were undertaken by the Government during the year 1990.

(b) and (c). Do not arise.

#### Ban on Inviting Applications for DDA Flats

1647. PROF. SHAILENDRANATH SHRIVASTAVA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Delhi Development Authority has imposed ban on inviting new applications for newly constructed flats for the last five years;

(b) if so, the time by which this ban is likely to be removed:

(c) whether quota of allotment of flats for the members of parliament and Journalists will be ensured:

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN):

(a) Yes, Sir. Because of heavy back-log of registrants under the various existing schemes of the DDA, it has not invited applications for fresh registration for general categories.

(b) It would not be desirable to start a new scheme before the existing back-log of registrants of earlier schemes is cleared.

(c) to (e). As per current policy, there is no quota for Members of parliament and Journalists in the allotment of flats by DDA.